

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1380 of 2019

IN THE MATTER OF:

Amit Katyal

...Appellant

Versus

Meera Ahuja & Anr.

...Respondents

Present

For Appellant: Ms. Bina Gupta, Mr. Abhijeet Sinha and Ms. Sheena Taqui, Advocates.

For Respondents: Mr. Yogesh Mittal, Advocate for Interim Resolution Professional.

Mr. Sunil Kumar, Senior Advocate with Mr. Lokesh Bhola and Mr. Sanchit Gawri, Advocates for Respondent Nos.1 and 2.

O R D E R

30.01.2020 Learned Counsel for the Appellant submits that the Appellant is covered by the decision of Appellate Tribunal in '**Navin Raheja vs. Shilpa Jain and Others - Company Appeal (AT) (Insolvency) No. 864 of 2019**' decided on **22nd January, 2020**.

Mr. Lokesh Bhola, Advocate along with Mr. Sunil Kumar, Senior Advocate appearing on behalf of Meera Ahuja and Ruby Sachdev (Respondent Nos. 1 and 2/ Allottees) submits that they are ready for settlement, if the Appellant offers. He prays for and is allowed to file affidavit enclosing copy of the Agreement reached between the Respondents and the 'Corporate Debtor' in course of the day.

Post the case 'for orders' on **4th February, 2020 at 12:45 PM.** at the top of the list. The Appeal may be disposed of on the next date.

In the meantime, it will be open to the parties to negotiate and settle the matter.

The interim order passed earlier shall continue.

[Justice S. J. Mukhopadhaya]
Chairperson

[Shreesha Merla]
Member (Technical)